Government of Jammu and Kashmir **Home Department** Civil Secretariat, J&K

Notification Srinagar, the 9th April, 2025

S.084 .- In exercise of the powers conferred under provisions of Section 15 read with section 22 (2) of the National Investigation Agency Act, 2008, the Government of Jammu and Kashmir hereby appoints Sh. Ravinder Kumar Rao (Retd. Dy. Director Prosecution) Advocate as Special Public Prosecutor for conducting prosecution of case FIR No.62/2020 of Police Station, Lal Bazar pending trial before 3rd Additional Session judge (Special Court Designated under NIA Act) Jammu

The appointment of the Advocate shall be governed by the terms and conditions as envisaged under Government Order No.308-Home of 2024 dated 12.07.2024.

By Order of the Government of Jammu and Kashmir.

Sd/-

(Chandraker Bharti)IAS, Principal Secretary to the Government Dated: 09. 04.2025

No.HOME-Pros/62/2023-08-HOME (CC: 7236247)

Copy to the:

Director General of Police, J&K.

Principal Secretary to the Hon'ble Lieutenant Governor, J&K.

Director General of Prosecution, J&K.

Additional Director General of Police, CID, J&K.

5. Director, State Investigating Agency, J&K.

6. Commissioner/Secretary to Government, General Administration Department.

Secretary, Department of Law, Justice and Parliamentary Affairs.

8. Director, Archives, Archaeology & Museums, J&K.

Concerned Advocate.

10. Private Secretary to the Chief Secretary, J&K.

11. Private Secretary to Principal Secretary to the Government Home Department.

12. Incharge Website, Home Department

13. Government order file /stock file

Copy also to the Joint Secretary (JKL), MHA, Government of India.

Under Secretary to the Government.